

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. TT/039/2014

- Subject : (i) Approval under Regulation-3 [12 (c)] of CERC (Terms and conditions of Tariff) Regulations, 2009 and Regulation-24 of CERC (Conduct of Business) Regulations, 1999 for commissioning date and (ii) Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for determination of Transmission Tariff from DOCO to 31.3.2014 for tariff block 2009-14 for Extension of 765 kV Aurangabad substation for 765 kV S/C line bays under line bay and reactor provision at POWERGRID substations associated with system strengthening for Western Region.
- Petitioner : PGCIL
- Respondents : Madhya Pradesh Power Trading Company Ltd. and 7 others

Petition No. TT/040/2014

- Subject : Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for 765/400 kV, 1x1500 MVA, ICT-1 at Dharmjaygarh S/s along with associated bays (Ant. DOCO 1.3.2014) under "Supplementary Transmission Scheme of upcoming IPP Projects in Chhattisgarh" in Western Region.
- Petitioner : PGCIL
- Respondents : Chhattisgarh State Electricity Board and 7 others

Petition No. TT/045/2014

- Subject : Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for determination of Transmission Tariff for 765 kV D/C Champa Pooling Station-



Raipur Pooling Station Transmission Line with associated bays at Raipur PS under establishment of pooling stations at Champa and Raigarh (near Tamnar) for IPP generation projects in Chhattisgarh (Set "B"/WR1-IPPB) in Western Region for tariff block 2009-14 period.

Petitioner : PGCIL

Respondents : Madhya Pradesh Power Management Company Ltd. and 7 others

Petition No. TT/046/2014

Subject : Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for determination of Transmission Tariff of Assets (05 nos.) under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Western Region for tariff block 2009-14 period.

Petitioner : PGCIL

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and 7 others

Date of Hearing : 7.3.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Parties present : Shri S.S. Raju, PGCIL
Shri Prashant Sharma, PGCIL
Shri Prahlad Sarswat, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL



Record of Proceedings

PGCIL filed Petition No.TT/39/2014, TT/40/2014, TT/45/2014 and TT/46/2014 seeking transmission tariff for the various assets in the Western Region. It has been submitted in the petition that the assets covered in these petitions are commissioned or anticipated to be commissioned during the 2009-14 tariff period and a prayer has also been made for allowing provisional tariff in all these matters as per the provisions of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. These petitions were listed on 7.3.2014 for consideration of the petitioner's prayer of provisional tariff. None of the respondents were present. During the hearing, the Commission directed the petitioner to submit the details of latest status of commissioning of the assets. Accordingly, the petitioner has filed affidavits in all these petitions on the same day and it has been stated in Petition No.TT/39/2014, TT/40/2014, TT/45/2014 that the assets covered therein are anticipated to be put into commercial operation during the 2014-19 tariff period.

3. As regards Petition No.TT/46/2014, it covers five assets and Asset-III, IV and V were commissioned on 1.2.2014. Asset-I and Asset-II are anticipated to be commissioned on 1.4.2014 and 1.5.2014 respectively, i.e. during the 2014-19 tariff period.

4. The Commission directed the petitioner to file the petition in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 in respect of those assets anticipated to be commissioned after 1.4.2014.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

